

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 119 OF 2018 &
IA NO. 577 of 2018 & IA No.1827 of 2018**

Dated : 21st December, 2018

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Indo Rama Synthetics Ltd

... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent (s)

Counsel for the Appellant(s) : Mr. Mahfooz Nazki

Counsel for the Respondent (s) : Mr. Hasan Murtaza
Ms. Divya Anand
Mr. Kartik Anand for R-2

ORDER

(IA No. 1827 of 2018 for delay in filing reply)

We have heard the learned counsel appearing for the respondent No.2. For the reasons set out in the application the delay of 13 days in filing reply is condoned and the IA No. 1827 of 2018 is allowed. The application stands disposed of.

APPEAL NO. 119 OF 2018 & IA NO. 577 of 2018

Four weeks' time is granted to the learned counsel appearing for the appellant to file rejoinder, if any, i.e. on or before 11.01.2019 with advance copy to the other side.

List the matter on **04.02.2019**. The interim order granted earlier by this Tribunal is extended till further orders.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member